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Pradip Nath Vs State Of Tripura

Criminal Appeal From Jail No. 22 Of 2018

Court: Tripura High Court

Date of Decision: March 12, 2020

Acts Referred:

Indian Penal Code, 1860 â€" Section 34, 302, 324, 326#Code Of Criminal Procedure, 1973 â€"

Section 281, 313

Hon'ble Judges: S. Talapatra, J; S.G. Chattopadhyay, J

Bench: Division Bench

Advocate: S. Chakraborty, S. Debnath

Final Decision: Dismissed

Judgement